

(b) Owing to limited availability of resources during the Second Five Year Plan, the project has not been included in this plan period.

Bhojepura-Sitarganj Railway Line

377. Shri Mohan Swaroop: Will the Minister of Railways be pleased to state:

(a) whether Government propose to construct a railway line from Bhojepura to Sitarganj, North Eastern Railway;

(b) whether any survey work has been done in the past in this connection; and

(c) if not, whether any survey work will be started soon?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) No.

(b) No.

(c) No useful purpose will be served by carrying out a survey when owing to the limited availability of resources this project has not been included by the Planning Commission in the 842 miles of new lines approved for construction during the 2nd Five Year Plan Period.

सस्ते अनाज की दुकानें

३७८ { श्री बाल्मिकी :
पंडित यू० वि० भार्गव :
श्रीमती तारकेश्वरी सिन्हा

क्या खाद्य तथा कृषि मंत्री अब तक प्रत्येक राज्य में खोली गई सस्ते अनाजों की दुकानों की संख्या बताने की कृपा करेंगे ?

खाद्य तथा कृषि उपमंत्री (श्री प्र० म० धामस) : भिन्न भिन्न राज्यों में खोली गयी सस्ते अनाजों की दुकानों का एक विवरण सभा की टेबल पर रख दिया गया है।

[बैठके परिशिष्ट ३, अनुबन्ध संख्या ४८]

RE PRIVILEGE MOTION

Shri Anthony Pillai (Madras North): Sir, I have given notice of a motion yesterday evening. I would like to know whether I have your leave to move it.

Mr. Speaker: Notice of any motion for raising a debate, or calling attention or privilege first comes to the Speaker. He exercises his judgement whether to bring it before the House or give his consent for its being brought before the House. Otherwise, the orders will be communicated to the hon. Members and they ought not to raise it here.

Shri Anthony Pillai: On a point of order, Sir, I sent the notice to the Secretary yesterday evening...

Mr. Speaker: Did he expect it to be taken up immediately this morning? Should not the Speaker have time to consider it. Let him wait....

Shri Anthony Pillai: I have raised a point of order.

Mr. Speaker: Order, order. The hon. Member will kindly resume his seat. If any hon. Member, late in the evening, sends a notice of a motion for raising a debate or a motion of privilege, I have to look into it and consider whether I ought to allow it on the floor of the House before I give my consent.

Hon. Members give notice of a motion; immediately, they come here and ask what has happened to it. Any notice that is given to the House will be disposed of and the result will duly be communicated to the Member if I disallow it or it will be brought up before the House, if I allow it. Let them hold their breath in patience.

Shri Anthony Pillai: On a point of order, Sir. The Rules of Procedure state that notice should be given before the House assembles. I gave notice yesterday evening. May I